

not up to the standards prescribed by All India Medical Council.

(iv) **SHORTAGE OF LIFE SAVING DRUGS IN KERALA.**

*SHRI V. S. VIJAYARAGHAVAN (Palghat): Sir, under rule 377, I wish to raise the following matter.

A situation has arisen in Kerala where many life-saving drugs are not available, despite the fact that these medicines manufactured by the Sarabhai Chemicals, a reputed drugs manufacturing company, are in stock. This is due to a dispute about the reduction in the payment of commission. Since 4th November, drugs such as Pronestil, used for heart disease, Anatinol used for mental disease and other essential drugs for Asthma, typhoid and ophthalmic diseases have disappeared from the market. There is a shortage of other medicines also which are manufactured by Sarabhai Chemicals. The drug dealers have started an agitation in response to the call given by the All India Chemists and Druggists Organisation. This agitation which has been started to protest against the reduction by one per cent in the commission given by Sarabhai Chemicals, has considerably affected the people. This agitation has increased the possibilities of blackmarketing of drugs which will be brought from outside Kerala. While the people are facing difficulties due to the non-availability of these drugs, stocks are piling up in the manufacturing company. When such a thing is happening, the Drugs and Pharmaceuticals owned by the Kerala Government is lying closed. Production of drugs has come to a standstill in many other pharmaceutical companies, due to strike etc. At a time when there is a general shortage of essential drugs, such an agitation aimed at profit only and carried on with an uncompromising pastime, cannot merely be regarded as a dispute in the commercial sector. More than the right or wrong of either

side, it is the difficulties and distress caused to the people due to the shortage of life-saving drugs, that is relevant in the matter.

Under the Drugs Control Order, not only refusal to sell the medicines in stock is an offence, but stern action can be taken against those responsible for not selling the life-saving drugs. It is learnt that in Andhra Pradesh when there was such a threat, Government took very stern steps and thus avoided the difficulties of the people. But the Government of Kerala has not taken any steps to relieve the miseries of the people, even after many weeks have passed. Therefore, I request the Central Government to take immediate steps to put an end to the difficulties of the people in Kerala.

(v) **NEED TO EXTEND RAILWAY LINK FROM BAGHA BRIDGE TO GORAKHPUR VIA SISWA IN UTTAR PRADESH**

श्री अशोक हुसैन (महाराजगंज) : अध्यक्ष महोदय, बगहा पुल को दो वर्ष में पूरा करने के सदन में रेल मंत्री के एलान से विशेष रूप से पूर्वी उत्तरी प्रदेश और पश्चिमी उत्तरी बिहार के लोगों में आशा की लहर दौड़ गई है। पुल के बह जाने की वजह से जब से यह लिंक टूट गया था इस पिछड़े क्षेत्र का विकास रुक सा गया था। रेल मंत्री का यह एलान भी कि मुजफ्फरपुर से बगहा तक की रेल लाइन को बड़ी लाइन में परिवर्तित किया जायेगा इस क्षेत्र के विकास में मददगार साबित होगा। लेकिन बगहा पुल के बन जाने के बाद बड़ी लाइन को बगहा तक ही समाप्त कर देना और बगही को बड़ी लाइन का टर्मिनल स्टेशन बना कर छोड़ देना न तो बगहा और पश्चिम बिहार के लिए ही लाभदायक होगा। और न पूर्वी उत्तरी उत्तर प्रदेश के लिए ही। बगहा पुल और बगहा तक लाइन लाना तभी पूरे तौर पर इस पिछड़े क्षेत्र के विकास

*Original speech was delivered in Malayalam.